

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Roc.No.1363/SO/2024

Dated:09.07.2024

CIRCULAR NO.10/SO/2024

Sub: Right to Information Act – Returning the Application filed
U/s.6(1) of the Act – Reg.

Certain instances have come to the notice of the High Court that the State Assistant Public Information Officers (SAPIO's) are returning the application filed U/s. 6(1) of the RTI Act, eventhough requisite fee is paid/exempted from paying the fee, that information cannot be furnished under certain sections.

Attention is invited to Sub Section (1) of Section 7 of RTI Act which is extracted here under:

"Section- 7 (1): Subject to the proviso to sub-section (2) of section 5 or the proviso to sub-section (3) of section 6, the Central Public Information Officer or State Public Information Officer, as the case may be, on receipt of a request under section 6 shall, as expeditiously as possible, and in any case within 30 (Thirty) days of the receipt of the request, either provide the information on payment of such fee as may be prescribed or reject the request for any of the reasons specified in sections 8 and 9.

Provided that where the information sought for concerns the life or liberty of a person, the same shall be provided within forty-eight hours of the receipt of the request".

In view of the above, all the SAPIO's in the State are hereby directed to number the RTI Application which is in order and to **pass order** i.e., either provide the information on payment of such fee as may be prescribed or to reject the request for providing information with reasons.

The above instructions shall be followed scrupulously.

The Unit Heads are requested to communicate the Circular instructions to all the SAPIO's working under their control.


REGISTRAR GENERAL

To

All the Unit Heads in the State.

Copy to:

1. The Registrar (Judicial-I), High Court for the State of Telangana.
2. The Section Officers 'E' Section and 'C' Section for Information.